

Pataskar Committee Recommendations

*505. **Shri Kolla Venkaiah:**

Shri Umanath:

Shri M. N. Swamy:

Shri Dinen Bhattacharya:

Will the Minister of **Home Affairs** be pleased to refer to the reply given to Starred Question No. 72 on the 27th July, 1966 and state:

(a) the nature of adjustments suggested by the Government of Assam on the recommendations made by the Pataskar Committee;

(b) whether any other representations were received on the recommendations from any organisations or individuals;

(c) if so, the particulars thereof; and

(d) when Government propose to take a decision on the recommendations?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (d). The adjustments suggested by the Government of Assam on the recommendations made by the Pataskar Commission and other representations received in this behalf are still under examination of the Central Government in consultation with the Government of Assam and representatives of the political parties concerned. It will not be in the public interest at this stage to disclose their contents.

Infiltration of Chakmas into Mizo Hills

*506. **Shri Vishwa Nath Pandey:**
Shri P. C. Borooah:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that a number of Chakmas from East Pakistan have recently infiltrated into Mizo Hills and joined the Mizo National Front hostiles in their depredations; and

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(b) if so, Government's reaction thereto?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Yes, Sir.

(b) Government is alive to the developing situation in the Hills area.

दिल्ली में साधुओं की गिरफ्तारी

*507. श्री रामेश्वरानन्द : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उन साधुओं को जो संसद-भवन तथा प्रधान मंत्री के निवास स्थान के बाहर गौरक्षा के लिए आन्दोलन कर रहे थे, गिरफ्तार कर लिया गया है ;

(ख) क्या यह भी सच है कि अब तक गिरफ्तार किये गये साधुओं की संख्या 100 के लगभग है ; और

(ग) क्या यह भी सच है कि साधुओं को गिरफ्तार करते समय पुलिस ने उन्हें घसीटा और उनके कपड़े फड़ दिये ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री तथा प्रतिरक्षा मन्त्रालय में प्रतिरक्षा सम्भरण मन्त्री (श्री हाथी) : (क) जी हाँ ।

(ख) जी हाँ ।

(ग) जी नहीं ।

Espionage Activities in West Bengal

*508. **Shri Madhu Limaye:**
Shrimati Renu Chakravartty:
Shri Bade:
Shri D. C. Sharma:
Shri Manoharan:
Shri Prakash Vir Shastri:
Shri S. M. Banerjee:
Shri Mohammed Koya:
Shri Alvares:
Shri Maurya:
Shri Tridib Kumar Chaudhuri:
Shri A. V. Raghavan:
Shri Tulsidas Jadhav:
Dr. U. Mishra:
Shri Indrajit Gupta:
Shri Prabhat Kar:

Shri P. C. Boroohah:
Shri Yudhvir Singh:
Shri Hukam Chand
Kachhavaia:
Shri Onkar Singh:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether Mr. Mohit Chaudhuri, an accused in a criminal case in Bihar, has been brought to West Bengal or has been implicated in a case/trial under the Espionage Act;

(b) whether all the suspects in this case have been arrested; and

(c) whether any persons working in the A.I.C.C. Office are connected with this case?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Mr. Mohit Chaudhuri was arrested in a criminal case in Bihar and is reported to be lodged in a Jail in that State. Subsequently, another case under section 11 of the West Bengal Security Act was registered against him in West Bengal on 29th July, 1966 for his alleged anti-national activities.

(b) and (c). The case is still under investigation. However, an employee of the Office of the A.I.C.C. New Delhi, was arrested by the West Bengal Police in this connection on 10th August, 1966.

Representation from Displaced Persons in Bombay

2385. Shri Kishen Pattanayak:
Shri Madhu Limaye:
Dr. Ram Manohar Lohia:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether Government have received any representation from the Kolwada Unsettled Punjabi Society (Bombay); and

(b) if so, the action taken thereon?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan):

(a) Yes.

(b) The representation was examined. As a matter primarily concerned the State Government, the Society was requested to contact them.

Assistants Grade (Competitive Examination) Regulations

2386. Shri Sidheshwar Prasad: Will the Minister of **Home Affairs** be pleased to state:

(a) whether Government propose to bring any amendment in the Central Secretariat Service Assistants Grade (Competitive Examination) Regulations, 1965, as suggested by the Committee on Subordinate Legislation;

(b) if so, when and in what form; and

(c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (c). The matter is under consideration in consultation with the Union Public Service Commission.

Collection of Cash Security from I.O.C. Dealers and Agents

2387. Shri A. V. Raghavan: Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether the Indian Oil Corporation has collected cash security from their Dealers and Agents;

(b) if so, the amount thus collected till the 31st March, 1966;

(c) whether any interest is payable on the said amounts; and

(d) if not, the reasons therefor?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) to (d). The required information is being collected and will be placed on the table of the House.